

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 655/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for three number of assets under “Spare 765/400 kV Transformers for Northern Region” in Northern Region.

Date of Hearing : 11.2.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others

Parties present : Shri S.S Raju, PGCIL
Ms. Anshul Garg, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. Instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Spare 765/400 kV Transformers for Northern Region” in Northern Region:

Asset I: 1X500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station;

Asset-II: 1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station; and

Asset-III: 765/400 kV, 500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station.



- b. Asset-I, Asset-II and Asset-III were put under commercial operation on 1.5.2017, 1.10.2017 and 30.6.2018 respectively.
- c. Transmission tariff for the subject assets for 2014-19 tariff period was approved vide order dated 10.1.2020 in Petition No. 247/TT/2017.
- d. Another element of the transmission project i.e. 765/400 kV, 333 MVA single phase auto transformer as spare ICT at Bhiwani has been commissioned during 2019-24 tariff period for which a separate petition vide Diary No. 328/2021 has been filed as per 2019 Tariff Regulations.
- e. Completion cost of all the three assets is within the FR apportioned approved cost.
- f. The difference in the admitted cost and claimed cost is on account of adjustment of accrued IDC, re-calculation of Initial Spares and IDC disallowed earlier by the Commission vide order dated 10.1.2020 in Petition No. 247/TT/2017 which has been deducted as per accrued IDC discharged.
- g. Reply to the Technical Validation letter has been submitted vide affidavit dated 1.7.2021.
- h. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 13.8.2021.
3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

